

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 326 OF 2018 &
IA NO. 996 OF 2019**

Dated : 9th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of :

GMR Kamalanga Energy LimitedAppellant(s)

Versus

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R.2
Mr. Hitendra Nath Rath for R-4, 5 & 6

ORDER

Learned counsel Mr. R.K. Mehta seeks time till Thursday to verify figures and the details how such figures are arrived at on what basis shown in written arguments submitted today.

List the matter for clarification by Discom on Thursday i.e. **11.07.2019.**

**(Ravindra Kumar Verma)
Technical Member**

mk/nr

**(Justice Manjula Chellur)
Chairperson**